different States or districts of the same State and are not declared district wise.

- (d) Sikkim and Assam States are having less length of National Highways network based on criterion of length per 1000 square km area and length per lakh population respectively.
- (e) Expansion of National Highway network is a continuous process and declaration of new National Highway is taken from time to time depending upon requirement of connectivity, inter-se priority and availability of funds.

## Rewas-Aware port

2571. SHRI GOVINDRAO ADIK:

SHRI SANJAY RAUT:

Will the Minister of SHIPPING be pleased to state:

- (a) whether the State Government of Maharashtra has requested for grant of right of way to Rewas-Aware Port developing an Approach Channel through MbPT waters of around 17 Kms;
  - (b) if so, Government's response thereto;
- (c) the reasons for the delay to provide NOC to Maharashtra Maritime Board/ Rewas-Aware Port Developer from MbPT for the use of waterways of around 17 kms; and
  - (d) by when the grant of right of way to Rewas-Aware Port will be issued?

THE MINISTER OF SHIPPING (SHRI G. K. VASAN): (a) Yes, Sir. Government of Maharashtra through Maharashtra Maritime Board (MMB) has requested Mumbai Port for grant of right of way to Rewas Port developing an Approach Channel through Mumbai Port's waters for around 17 Kms.

- (b) Mumbai Port has in principle, agreed to consider the right of way to Rewas Port for development of an approach channel provided that the Terms and Conditions for right of way are mutually agreed to by Mumbai Port and Rewas Port.
- (c) The issue of permission for Approach Channel to the Rewas port Ltd. through the port limit of Murrrbai Port depends upon satisfactory completion of the Terms and Conditions mutually agreed to by MbPT and Rewas Port Ltd. In spite of several rounds of discussion with MbPT, Rewas Port Ltd. have not yet mutually agreed to the Terms and Conditions for Right of Way.

(d) The issue of grant of right of way to Rewas-Aware Port can be considered by MbPT only after finalization of mutually acceptable terms and conditions between Mumbai Port and Rewas Aware Port.

## Allocation of land for water treatment

2572. SHRI SANJAY RAUT:

SHRI GOVINDRAO ADIK:

Will the Minister of SHIPPING be pleased to state:

- (a) whether the State Government of Maharashtra has requested the Union Government to allocate the Land at North of Radio Club at Nominal Lease Rent for the passenger water transport of East Coast of Mumbai;
  - (b) if so, Government's response thereto; and
  - (c) the reasons for the delay to allocate the land to Maharashtra Government?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) Yes, Sir.

- (b) The request of the State Government of Maharashtra was considered by the Board of Mumbai Port Trust and was not found acceptable.
  - (c) Does not arise.

## Major port projects award on PPP mode

2573. SHRI M.V. MYSURA REDDY: Will the Minister of SHIPPING be pleased to state:

- (a) the number of projects targeted for award on PPP mode for major ports in the country during the last five years, year-wise and port-wise;
- (b) the number of projects awarded for major ports on PPP mode during the last five years, year-wise and port-wise;
- (c) whether it is a fact that out of 21 PPP Port Projects proposed to be taken up in 2010-11, only 2 projects have so far been awarded; and
  - (d) if so, the reasons therefor?

THE MINISTER OF SHIPPING (SHRI G. K. VASAN): (a) and (b) The Ministry has started fixing the targets specifically for monitoring of PPP Projects at the level of Ministry since 2008-09 only.